

The High Court Of Madhya Pradesh

WP-15658-2012

(BHOPAL GAS PEEDITH MAHILA UDYOG SANGTHAN AND OTHERS Vs UNION OF INDIA AND OTHERS)

WP/17901/2014, CONC/00832/2015

Jabalpur, dated : 18.12.2019

Shri Naman Nagrath, learned Senior counsel with Shri Rajesh Chand and Shri Aavesh Shrivastava and Shri Uttam Maheshwari, learned counsel for the petitioner.

Shri Vikram Singh, learned counsel for the Union of India.

Shri H.S.Chhabra, learned Govt. Advocate for the respondents/State.

Shri Vijit Sahu, learned counsel for the Intervenor.

Shri N.D.Jayaprakash, present in person.

Fourteenth Quarterly Report of Monitoring Committee for Gas Relief Hospitals is on record.

Response has been filed by the Central Government on an affidavit of Dr. Prabha Desikan, Director, Bhopal Memorial Hospital & Research Center, Bhopal. We are not at all satisfied with the steps taken by the Central Government on the recommendation by the Reconstituted Monitoring Committee.

Let Secretary, Ministry of Health and Family Welfare, Govt. of India, New Delhi remain personally present on **07.01.2020** to apprise the Court as to effective steps which have been taken by the Central Government from time to time in furtherance to the order passed by the Hon'ble Supreme Court as also the recommendation given by the Reconstituted Monitoring Committee.

It is made clear that any deviancy shown by the Secretary, Ministry of Health and Family Welfare will be seriously viewed by this Court.

At this stage, learned *Amicus* points out that the Secretary to the Reconstituted Monitoring Committee who happens to be the Director, Medical Services has retired and there is no replacement.

Learned Govt. Advocate appearing on behalf of the State of Madhya Pradesh submits that before the next date of listing, appropriate Officer will be posted as Secretary, Reconstituted Monitoring Committee.

List on **07.01.2020**.

(Sanjay Yadav)
Judge

(Atul Sreedharan)
Judge

AM.